

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:6285
ANSWERED ON:06.05.2013
VIOLATION OF SEZ RULES
Adhi Sankar Shri

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the Government has deferred a decision on the request of a Special Economic Zone (SEZ) developer seeking permission to lay a pipe rack through its SEZ connecting its refinery and chemical production complex situated outside the SEZ;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether the Board of approval for SEZs has stated that the issue was complicated as it leads to violation of SEZ rules; and
- (d) if so, the details thereof along with the details of the norms laid down by the Government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. D. PURANDESWARI)

(a) to (d) Yes, Madam. A request received from M/s Reliance Industries Limited for permission to install a pipe rack through Special Economic Zone (SEZ) connecting Domestic Tariff Area (DTA) Refinery and up-coming C2 Complex of M/s Reliance Industries Limited, Reliance Jamnagar SEZ had been placed before the 57th Board of Approval (BoA) meeting held on 15th March, 2013 for consideration. After deliberations, the Board decided to defer the matter to allow for further examination.